

EXTRAORDINARY

REGD. NO. JK-33



**THE  
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a  
separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND  
PARLIAMENTARY AFFAIRS  
(Legislation Section)

Srinagar, the 10th September, 2018.

The following Act has been assented to by the Governor on  
10th September, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR MUSLIM SPECIFIED WAKAFS  
AND SPECIFIED WAKAF PROPERTIES (MANAGEMENT AND  
REGULATION) (AMENDMENT) ACT, 2018.**

(Governor's Act No. IX of 2018)

[10th September, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of  
India.

An Act to amend the Jammu and Kashmir Muslim Specified Wakafs and Specified Wakaf Properties (Management and Regulation) Act, 2004.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Muslim Specified Wakafs and Specified Wakaf Properties (Management and Regulation) (Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment in section 6, Act No. VIII of 2004.*—In section 6 of the Jammu and Kashmir Muslim Specified Wakafs and Specified Wakaf Properties (Management and Regulation) Act, 2004, after sub-section (2), the following proviso shall be added, namely :—

“Provided that during the continuation of Proclamation issued under section 92 of the Constitution of Jammu and Kashmir or Article 356 of the Constitution of India as applicable to the State, the Board shall be headed by the Governor who shall be its ex-officio Chairman and if he happens to be a Non-Muslim, he may appoint any eminent Muslim, including from amongst his Advisors in the State, to be the Chairman.”

SATYA PAL MALIK,

Governor.

(Sd.) ASHISH GUPTA,

Deputy Legal Remembrancer,  
Department of Law, Justice and Parliamentary Affairs.